

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4469
TO BE ANSWERED ON MARCH 27, 2025
UNCONTROLLED URBAN DEVELOPMENT

NO. 4469. SMT. MAHIMA KUMARI MEWAR:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has taken cognizance of uncontrolled urban development, particularly in tourist towns and wildlife sanctuaries, towns near famous wetlands and towns with historical sites;**
- (b) if so, the details thereof along with the action taken in this regard across the country, State-wise including in Rajasthan;**
- (c) whether the Union Government has taken preventive action in coordination with the State Government against uncontrolled and illegal constructions in Kumbhalgarh and Rajsamand towns in Rajasthan; and**
- (d) if so, the details thereof?**

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)

(a) to (d): As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies. However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the State Governments/Union Territories (UTs) in their urban development agenda through its flagship Missions/Programmes viz. Atal Mission for Rejuvenation and Urban Transformation (AMRUT & AMRUT 2.0), Smart Cities Mission (SCM), Pradhan Mantri Awas Yojana-Urban (PMAY-U) and Swachh Bharat Mission-Urban (SBM-U & SBM-U 2.0), etc. The schemes are implemented by the States/UTs in accordance with the Mission/Scheme guidelines. Moreover, illegal construction also falls within the purview of State Governments. Therefore, preventive action in this regard is to be taken by the concerned State Government.
